

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 06
(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

.... Applicant/petitioner

v.

Earth Iconoic Infrastructures Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (Liq.)

Order delivered on 31.07.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Atul Sharma & Mr. Shashank Kumar Lal,
Advs.
Mr. Rakesh Kumar, Adv.

ORDER

IA-2412/2020:-

As to the order dated 05.12.2019 giving directions to the Liquidator to have fresh valuation of the assets of the Corporate Debtor, the Liquidator has now stated that fresh valuation was already done and the liquidation value has now come to ₹ 324Crore, and this issue being disputed by some of the home buyers for they were not aware of later developments, the Liquidator is hereby



directed to circulate the same to the Applicants in IA-2015/2020 within one week hereof.

The Liquidator has further stated that this fact has already been mentioned in the Status Report filed before this Bench.

List IA-2015/2020 on **02.09.2020** for further reporting along with IA-2412/2020.

- Sd -

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

d.

- Sd -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)